

10

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. Nos. 203-A/2016, 203-B/2016, 203-C/2016
With TP No. 203/397-398/NCLT/AHM/2016 (New)
C.A. Nos. 216/2016, 227/2014, 228/2014
With C.P. No. 27/397-398/CLB/DL/1995 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017**

Name of the Company: J.P. Srivastava & Sons (Rampur) Pvt. Ltd.
V/s.
Gwalior Sugar Company Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIR SRIVASTAVA	Jt. Managing Director Gwalior Sugar Co Ltd	Respondent No. 7.	
2.	Mr. Ramesh Singh	Advocate	Respondent No. 1, 3, 6 & 8	
3.	Mr. Abhay Anand Jena	Advocate	"	
4.	Mr. Abhishek Mehta	Adv.	"	
5.	Mr. Prabha Prasad	"	"	
6.	Ms. Harsh Parekh	Advocate	petitioner	 
7.	Ms. Tasneem Ahmadi	Adv.	petitioner	
8.	Ms. Harsh Parekh	Adv.	"	

ORDER

Learned Advocate Ms. Tasneem Ahmadi with Learned Advocate Mr. Harsh Parekh present for the Original Petitioner. Learned Advocate Mr. Ramesh Singh with Learned Advocate Mr. Abhay Anand Jena with Learned Advocate Mr. Abhishek Mehta with Learned Advocate Ms. Prabha Prasad present for Original Respondents no. 1, 3 and 6 to 8. Mr. Vir Srivastava present as party in person for Original Respondent no. 7.

The applicant in TP 203-B and C/2016 (CA-227/2014 and CA-228/2014) stated that she filed CA-2/2015 before the Company Law board seeking amendment in the Application CA-228/2014 and CA-227/2014.

The Registry is directed to renumber it. Learned Counsel appearing for Respondents in CA-2/2015 that he has no objection to allow the amendment application. hence CA-2/2015 is allowed.


Applicant in TP 203-B and C/2016 (CA-227 and 228/2014) is permitted to file amended applications accordingly within one week.

Learned Counsels appearing for Respondents TP 203-B and C/2016 (CA 227 and 228/2014) stated that the contents of the application in CA 216/2015 (TP 203-A/2016) may be treated as reply in TP 203-B and C /2016 and it is accordingly recorded.

Applicants in TP-203 B and C /2016 may file a rejoinder, if any within one week after serving a copy in advance to all Respondents.

Both sides counsels agreed to file a common list of events along with compilation of all orders within one week.

List TP 203 A, B and C/2016 on 17.03.2017 for hearing along with TP 203/2016.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 15th day of February, 2017.